

**FORM C**  
**SUBMISSION OF CLAIM BY FINANCIAL CREDITORS**  
(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

From  
Meghdoot Corrougators & Packers Private Limited  
F-14, Udyog Nagar, Rohtak Road Industrial Area, Near Maruti Showroom,  
Nangloi, West Delhi, New Delhi, Delhi, India, 110041

DATE: March 26, 2024

To  
The Interim Resolution Professional / Resolution Professional,  
Punit Handa  
Ground Floor, 1005, Sector 31-32A, Gurgaon, Haryana-122001

**Subject: Submission of claim and proof of claim.**

Madam/Sir,

Meghdoot Corrougators & Packers Private Limited, hereby submits this claim in respect of the corporate insolvency resolution process of M/s Spectrum Aero Private Limited. The details for the same are set out below:

Relevant Particulars	
1.	Name of the financial creditor Meghdoot Corrougators & Packers Private Limited
2.	Identification number of the financial creditor (If an incorporated body, provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual) U74899DL1993PTC055784
3.	Address and email address of the financial creditor for correspondence F-14, Udyog Nagar, Rohtak Road Industrial Area, Near Maruti Showroom, Nangloi, West Delhi-110041 accounts@meghdootindia.com
4.	Total amount of claim (including any interest as at the insolvency commencement date) Rs. 1,60,51,660 (ONE CRORE SIXTY LAKH FIFTY-ONE THOUSAND SIX HUNDRED AND SIXTY) (PRINCIPLE AMOUNT OF Rs. 1,32,00,000 (ONE CRORE THIRTY- TWO LAKH)
5.	Details of documents by reference to which the debt can be substantiated COPY OF LOAN AGREEMENT
6.	Details of how and when debt incurred LOAN AMOUNT GRANTED IN FOLLOWING TRANCHES:  MARCH 23, 2022: RS. 1,00,00,000/- APRIL 04, 2022: RS. 50,00,000/- APRIL 16, 2022: RS. 1,00,00,000/- JULY 26, 2022: RS. 3,00,000/- AUGUST 06, 2022: RS. 4,00,000/- TOTAL RS. 2,57,00,000/-  THE REPAYMENT NEED TO BE MADE WITHIN 150 CALENDAR DAYS. THE DATE OF DEFAULT

Relevant Particulars		AS PER FIRST TRENCH REPAYMENT SCHEDULE IS AUGUST 20, 2022
7.	Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim	NA
8.	Details of any security held, the value of the security, and the date it was given	NA
9.	Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan	MEGHDOOT CORRUGATORS AND PACKERS PVT LTD HDFC BANK A/C NO: 99998979000005 IFCS HDFC0003895
10.	List of documents attached to this claim in order to prove the existence and non-payment of claim due to the financial creditor	1. LOAN AGREEMENT 2. BANK STATEMENT
(Signature of financial creditor or person authorised to act on his behalf) [Please enclose the authority if this is being submitted on behalf of the financial creditor]		
DEEPAK KAPOOR Name in BLOCK LETTERS		
DIRECTOR Position with or in relation to creditor		
F-14, Udyog Nagar, Peera Garhi, New Delhi-110041 Address of person signing		

\*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India.

#### DECLARATION

I, Deepak Kapoor, currently residing at 1/71, Sunder Vihar, Pachim Vihar, New Delhi-110087, do hereby declare and state as follows: -

1. M/s Spectrum Aero Private Limited, the corporate debtor was, at the insolvency commencement date, being the 11<sup>th</sup> day of March 2024, actually indebted to me for a sum of Rs. 1,60,51,660/- (One Crore Sixty Lakh Fifty One Thousand Six Hundred and Sixty)
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
  1. Loan Agreement
  2. Bank Statements
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:  
[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim].
5. I am / I am not a related party of the corporate debtor, as defined under section 5 (24) of the Code.
6. I am eligible to join committee of creditors by virtue of proviso to section 21 (2) of the Code even though I am a related party of the corporate debtor.

Date: 26/03/2024

Place: New Delhi

*Deepak Kapoor*

(Signature of the claimant)

#### VERIFICATION

I, Deepak Kapoor the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at NEW DELHI. on this 26<sup>TH</sup> day of 2024

*Deepak Kapoor*

(Signature of claimant)